

**FORM P1  
WRITTEN CONSENT**

(Under regulation 7(1) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

[Date]

To  
The Adjudicating Authority  
[ \_\_\_\_\_ Bench]

From  
[Name of the insolvency professional]  
[Registration number of the insolvency professional]  
[Address of the insolvency professional registered with the Board]

**Subject: Written consent in the matter of [name of corporate debtor]**

1. I, [name], an insolvency professional enrolled with [name of insolvency professional agency] and registered with the Board. I have been proposed for appointment-
  - (i) as the interim resolution professional under section 54O of the Insolvency and Bankruptcy Code, 2016 for corporate insolvency resolution process of [name of the corporate debtor].
  - OR
  - (ii) resolution professional under sections 54A or 27 of the Insolvency and Bankruptcy Code, 2016 for the pre-packaged insolvency resolution process of [name of the corporate debtor].

*{strike off the part which is not relevant}*
2. I hereby give consent to the proposed appointment.
3. I have the following processes in hand:-

Sl. No.	Role as	Number of processes on the date of consent
I	II	III
1	Interim Resolution Professional	
2	Resolution Professional in- a. Insolvency resolution processes for corporate persons b. Pre-packaged insolvency resolution processes c. Insolvency resolution processes for individuals	
3	Liquidator of- a. Liquidation Processes b. Voluntary Liquidation Processes	
4	Bankruptcy Trustee	

5	Authorised Representative	
6	Any other (Please state)	

4. I declare and affirm as under:-

- a. I am not subject to any disciplinary proceeding initiated by the Board or the Insolvency Professional Agency.
- b. I do not suffer from any disability to act as a resolution professional.
- c. I am eligible to be appointed as interim resolution professional / resolution professional of the corporate debtor under regulation 7 of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2016 and other applicable provisions of the Code and the Regulations.
- d. I shall make the disclosures in accordance with the code of conduct for insolvency professionals set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016.

Date: Place:	(Signature of the insolvency professional) Registration No. _____ Authorisation for assignment (AFA) No. _____ Date of expiry of AFA _____ (Name in block letters) (Name of insolvency professional entity, if applicable)
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**FORM P2**

**LIST OF CREDITORS OF [NAME OF CORPORATE DEBTOR]**

*(Under regulation 14 of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

**AS ON [DATE]**

(Amount in ₹)

<b>List of financial creditors (unrelated)</b>			
<b>I</b>	<b>II</b>	<b>III</b>	<b>IV</b>
<b>Sl. No.</b>	<b>Name of creditor</b>	<b>Amount of claim</b>	<b>% of claim</b>
1			
2			
3			
<b>List of financial creditors (related)</b>			
<b>Sl. No.</b>	<b>Name of creditor</b>	<b>Amount of claim</b>	<b>% of claim</b>
1			
2			
3			
<b>List of operational creditors (unrelated)</b>			
<b>Sl. No.</b>	<b>Name of creditor</b>	<b>Amount of claim</b>	<b>% of claim</b>
1			
2			
3			
<b>List of operational creditors (related)</b>			
<b>Sl. No.</b>	<b>Name of creditor</b>	<b>Amount of claim</b>	<b>% of claim</b>
1			
2			
3			
<b>List of other creditors (unrelated)</b>			
<b>Sl. No.</b>	<b>Name of creditor</b>	<b>Amount of claim</b>	<b>% of claim</b>
1			
2			
3			
<b>List of other creditors (related)</b>			
<b>Sl. No.</b>	<b>Name of creditor</b>	<b>Amount of claim</b>	<b>% of claim</b>
1			
2			
3			

[For Corporate Applicant]

(Signature)

Name of person submitting information  
Relationship with corporate debtor

**FORM P3**

**APPROVAL OF TERMS OF APPOINTMENT OF RESOLUTION PROFESSIONAL**  
(Under regulation 14(5) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

1. The meeting of financial creditors, who are not related parties of the corporate debtor, was held on [date of meeting] at [time of meeting] at [venue of meeting] for proposing and approving the name of resolution professional for pre-packaged insolvency resolution process of [name of corporate debtor].
2. The list of creditors in Form P2 was provided with the notice of said meeting.
3. The details of creditor(s) present in the said meeting are enclosed as Annexure-A.
4. [Name of creditor(s)], having % of debt\*, proposed the name of [name of proposed resolution professional], having registration number [registration number] for appointment as resolution professional for the pre-packaged insolvency resolution process of [name of corporate debtor].
5. The following creditor(s) have approved the appointment of [name of proposed resolution professional], having registration number [registration number] for appointment as resolution professional for the pre-packaged insolvency resolution process of [name of corporate debtor].

Sl. No.	Name of creditor(s)	Amount of debt*	Percentage of debt*	Vote		
				Assent	Dissent	Abstain
I	II	III	IV	V	VI	VII
1						
2						
3						
<b>Total</b>						

6. The above-mentioned creditor(s), also approved the following terms of appointment of the [name of proposed resolution professional]:-

Sl. No.	Particulars	Fee (Amount in ₹)	Remarks
I	II	III	IV
1	Fee payable to the resolution professional for performing duties under sub-section (1) of section 54B		
2	Fee payable to the resolution professional and expenses to be incurred by him for conducting the process under section 54F		
3	Fee payable to the resolution professional and expenses to be incurred by him in case management of the corporate debtor is vested with him under section 54J		

7. That [name of creditor], is duly authorised to sign this Form on behalf of all the / assenting creditor(s) mentioned in Table in para 5.

[Name of creditor]

(Signature)

[NAME IN BLOCK LETTERS]

[Designation]

*\*Debt means aggregate financial debt owed to the financial creditors who are not related parties of the corporate debtor.*

*(Please modify the form suitably where the creditors are operational creditor(s))*

**FORM P4**

**APPROVAL FOR INITIATING PRE-PACKAGED INSOLVENCY RESOLUTION  
PROCESS OF [NAME OF CORPORATE DEBTOR]**

*(Under regulation 14(7) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

1. The meeting of financial creditors, who are not related parties of the corporate debtor, was held on [date of meeting] at [time of meeting] at [venue of meeting] for approving the initiation of pre-packaged insolvency resolution process in respect of [Name of corporate debtor].
2. Following document(s) was/were enclosed with the notice of said meeting:-
  - a. list of creditors in Form P2;
  - b. copy of declaration by members/partners in Form P6;
  - c. copy of members' special resolution or partners' resolution, as the case may be;
  - d. base resolution plan; and
  - e. other relevant information or document, if any.
3. The details of creditor(s) present in the said meeting are enclosed herewith as Annexure-A.
4. The following creditor(s) have approved the initiation of pre-packaged insolvency resolution process in respect of [name of corporate debtor].

Sl. No.	Name of creditor(s)	Amount of debt*	Percent of debt*	Vote		
				Assent	Dissent	Abstain
I	II	III	IV	V	VI	VII
1						
2						
3						
<b>Total</b>						

5. That [name of creditor], is duly authorised to sign this Form on behalf of all the / assenting creditor(s) mentioned in Table above.

[Name of creditor]

Signature  
[NAME IN BLOCK LETTERS]  
[Designation]

\*Debt means aggregate financial debt owed to the financial creditors who are not related parties of the corporate debtor.

*(Please modify the form suitably where the creditors are operational creditor(s))*

**FORM P5**

**WRITTEN CONSENT TO ACT AS AUTHORISED REPRESENTATIVE**

*(Under regulation 15(iii) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

From

[Name of the insolvency professional]

[Registration number of the insolvency professional]

[Registered address of the insolvency professional]

To

[Name of resolution professional], the resolution professional of pre-packaged insolvency resolution process of [name of corporate debtor]

**Subject: Written Consent to act as an authorised representative.**

1. I, [name], an insolvency professional enrolled with [name of insolvency professional agency] and registered with the Board, note that you have proposed to appoint me as the authorised representative of financial creditors in a class [specify class] in the pre-packaged insolvency resolution process of [name of the corporate debtor].
2. I hereby give my consent for the proposed appointment.
3. I am having the following processes in hand:-

Sl. No.	Role as	Number of processes on the date of consent
I	II	III
1	Interim Resolution Professional	
2	Resolution Professional in- a. Insolvency resolution processes for corporate persons b. Pre-packaged insolvency resolution processes c. Insolvency resolution processes for individuals	
3	Liquidator of- a. Liquidation Processes b. Voluntary Liquidation Processes	
4	Bankruptcy Trustee	
5	Authorised Representative	
6	Any other (Please state)	

4. I declare and affirm as under:-
  - a. I am not subject to any disciplinary proceeding initiated by the Board or the Insolvency Professional Agency.

- b. I do not suffer from any disability to act as an authorised representative.
- c. I shall not canvass with the creditors to indicate their choice in my favour.

Date: Place:	(Signature of the insolvency professional) Registration No. _____ Authorisation for assignment (AFA) No. _____ Date of expiry of AFA _____ (Name in block letters) (Name of insolvency professional entity, if applicable)
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**FORM P6**

**DECLARATION BY DIRECTOR/PARTNERS**

(Under regulation 16(1) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

[Date]

To  
The Adjudicating Authority  
[ \_\_\_\_\_ Bench]

**Subject: Declaration for initiating pre-packaged insolvency resolution process in respect of [name of corporate debtor].**

We,-

Sl. No.	Name and Designation	Director Identification Number	Address
I	II	III	IV
1			
2			
3			

representing majority among the directors/partners of the [name of the corporate debtor] “Corporate Debtor”) having [Identification Number] and having registered office at [Address], declare and affirm as under:-

- i. The corporate debtor shall file an application for initiating pre-packaged insolvency resolution process within [insert number of days].
- ii. The pre-packaged insolvency resolution process is not being initiated to defraud any person.;
- iii. The creditors have approved the name of [name of insolvency professional], having registration number [registration number], in the meeting of creditors convened under clause (e) of sub-section (2) of section 54A read with regulation 8 of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021, held on [date of meeting].
- iv. The details of the corporate debtor

Sl. No.	Title	Details
I	II	III
1	Name of the corporate debtor	
2	Registered address of the corporate debtor	
3	Date of incorporation of the corporate debtor	
4	Estimated date for filing the application with adjudicating authority for initiating pre-packaged insolvency resolution	

	process	
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- v. The contents of this declaration are true and correct and that we have concealed nothing and that no part of it is false.

Date: Place:	(Signature of the Director/Partner) (Name in block letters) DIN- _____ Address: _____
Date: Place:	(Signature of the Director/Partner) (Name in block letters) DIN- _____ Address: _____

*(To be signed by all the directors/partners mentioned in Point-1)*

**FORM P7**

**DECLARATION REGARDING EXISTENCE OF AVOIDANCE TRANSACTION(S)**

*(Under regulation 16(2) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

[Date]

To  
The Adjudicating Authority  
[\_\_\_\_\_ Bench]

**Subject: Declaration regarding existence of avoidance transaction in respect of [name of corporate debtor].**

I, [name], a managing director/chairperson/designated partner/partner [director, if there is no managing director and chairperson] of the [name of the corporate debtor] (“Corporate Debtor”) having [Identification Number] having registered office at [Address], declare and affirm as under:-

*{strike off the part which is not relevant}*

- i. the corporate debtor has not been subject to any transaction within the meaning and scope of Chapter III or Chapter VI of the Insolvency and Bankruptcy Code, 2016 (Code).

OR

- ii. the corporate debtor has been subject to following transaction(s) within the meaning and scope of Chapter III or Chapter VI of the Code:-

Sl. No	Transaction with	Section (43/45/ 50/66)	Amount involved (in Rs.)	Remarks, if any
I	II	III	IV	V
1				
2				
3				

A note providing detail(s) of above-mentioned transaction(s) along-with relevant document(s) is enclosed as Annexure-A.

Place:

Date:

(Signature)  
Name  
Designation  
DIN  
Address

**FORM P8**  
**REPORT OF THE INSOLVENCY PROFESSIONAL**  
*(Under regulation 17 of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

I [name of insolvency professional], proposed for appointment as resolution professional of [name of corporate debtor] in respect of pre-packaged insolvency resolution process of [name of corporate debtor] hereby declare and affirm as under:-

1. I have sought and obtained all the information and explanations which to the best of my knowledge and belief are necessary for the purposes of preparation of report under section 54B of the Insolvency and Bankruptcy Code, 2016 (Code) and Regulations thereunder.
2. I have examined the relevant documents and information required to ascertain the status of the corporate debtor and I hereby confirm that [name of corporate debtor] is a micro/small/medium enterprise under sub-section (1) of section 7 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006);
3. I hereby confirm that-
  - a. the corporate debtor has not undergone pre-packaged insolvency resolution process or completed corporate insolvency resolution process, during the period of three years preceding the date of making of the application;
  - b. the corporate debtor is not undergoing a corporate insolvency resolution process;
  - c. no liquidation order has been made in respect of the corporate debtor;
  - d. majority of directors / partners of the corporate debtor have made a declaration in Form P6 pursuant to clause (e) of sub-section (2) of section 54A; [Attachment]
  - e. the members of the corporate debtor have passed a special resolution or three-fourth of the total number of partners of the corporate debtor have passed a resolution approving the filing of the application for initiating pre-packaged insolvency resolution process;
  - f. the creditors of the corporate debtor representing [percent] of debt\* have approved the proposal for appointment of resolution professional, as required under clause (e) of sub-section (2) of section 54A in Form P3;
  - g. the creditors of the corporate debtor representing [percent] of debt\* have approved the proposal for initiation of pre-packaged insolvency resolution process in respect of [name of corporate debtor], as required under sub-section (3) of section 54A in Form P4;
  - h. the amount of default incurred by the corporate debtor is within the limit notified under sub-section (2) of section 4 of the Code; and
  - i. I have examined the base resolution plan provided to creditor(s) under clause (c) of sub-

section (4) of section 54A, and hereby confirm that it complies with sub-sections (1) and (2) of section 30, section 54K of Code and the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021 and all other applicable provisions.

Place:

(Signature)

Date:

Name of insolvency professional

Registration number

\*Debt means aggregate financial debt owed to the financial creditors who are not related parties of the corporate debtor.

**FORM P9  
PUBLIC ANNOUNCEMENT**

*(Under regulation 19(2) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

Notice is hereby given that the Adjudicating Authority, \_\_\_ Bench has ordered for the commencement of pre-packaged insolvency resolution process for [name of the corporate debtor] on [pre-packaged insolvency commencement date].

RELEVANT PARTICULARS		
I	II	III
1	Name of corporate debtor	
2	Former name(s), if changed in last two years	
3	Date of incorporation of corporate debtor	
4	Authority under which corporate debtor is incorporated / registered	
5	Identification number	
6	Address of the registered office and principal office (if any) of corporate debtor	
7	Pre-packaged insolvency commencement date	
8	Name and registration number of the resolution professional	
9	Address and e-mail of the resolution professional, as registered with the Board	
10	Address and e-mail to be used for correspondence with the resolution professional	
11	List of claims shall be made available from [insert date] at:	

(Signature)

Name and of resolution professional:

Date:

Place:

**FORM P10  
LIST OF CLAIMS**

*(Under regulation 20 of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

As on \_\_\_\_\_  
(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims		Amount of contingent claims	Details in Annexure	Remarks, if any
		No. of claims	Amount			
I	II	III	IV	V	VI	VII
1	Secured financial creditors belonging to any class of creditors				1	
2	Unsecured financial creditors belonging to any class of creditors				2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)				3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)				4	
5	Operational creditors (Workmen)				5	
6	Operational creditors (Employees)				6	
7	Operational creditors (Government dues)				7	
8	Operational creditors (other than Workmen, Employees and Government dues)				8	
9	Other creditors, if any, (other than financial creditors and operational creditors)				9	
<b>Total</b>						

[For Corporate Debtor]  Signature  Name of person submitting the information	<b>OR</b>	[For Resolution Professional]  Signature  Name of Insolvency Professional
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Relationship with corporate debtor		Registration Number _____
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**Annexure-1**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

**List of secured financial creditors belonging to any class of creditors**

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claims						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Remarks, if any
			Amount of claim	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party.	% of voting share in committee			
I	II	III	IV	V	VI	VII	VIII	IX	X	XI	XII
1											
2											
3											

**Annexure-2**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

**List of unsecured financial creditors belonging to any class of creditors**

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claims					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Remarks, if any
			Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party.	% of voting share in committee			
I	II	III	IV	V	VI	VII	VIII	IX	X	XI
1										
2										
3										

**Annexure – 3**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claims						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Remarks, if any
			Amount of claim	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party.	% of voting share in committee			
I	II	III	IV	V	VI	VII	VIII	IX	X	XI	XII
1											
2											
3											

**Annexure – 4**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claims					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Remarks, if any
			Amount of claim	Nature of claim	Amount covered by guarantee	Whether related party.	% of voting share in committee			
I	II	III	IV	V	VI	VII	VIII	IX	X	XI
1										
2										
3										

**Annexure – 5**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

List of operational creditors (Workmen)

(Amount in ₹)

Sl. No.	Name of workman	Identification No.	Details of claims				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Remarks, if any
			Amount of claim	Nature of claim	Whether related party.	% voting share in committee, if applicable			
I	II	III	IV	V	VI	VII	VIII	IX	X
1									
2									
3									

**Annexure – 6**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

**List of operational creditors (Employees)**

(Amount in ₹)

Sl. No.	Name of employee	Identification No.	Details of claims				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Remarks, if any
			Amount of claim	Nature of claim	Whether related party.	% of voting share in committee, if applicable			
I	II	III	IV	V	VI	VII	VIII	IX	X
1									
2									
3									

**Annexure – 7**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

**List of operational creditors (Government dues)**

(Amount in ₹)

Sl. No.	Details of Government organisation		Details of claims					Amount of any mutual dues,	Remarks, if any
	Depa	Gove	Ident	Amoun	Nature	Amou	Amount		

	rt ment	r nme nt	fi cation	tof claim	of Claim	nt covere d by securite y interes t	covered by guarante e	voting share in committe e, if applicable		that may be set-off	
I	II	III	IV	V	VI	VII	VIII	IX	X	XI	XII
1											
2											
3											

**Annexure – 8**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

**List of operational creditors (Other than Workmen and Employees and Government dues)**

(Amount in ₹)

Sl. No	Name of creditor	Identi fication No.	Details of claim						Amount of conting ent claim	Amount of any mutual dues, that maybe set-off	Re mar ks, if any
			Amou ntof claim	Nature of claim	Amount covered by security interest	Amoun t covere d by guaran tee	Whether related party.	% of voting share in comm ittee			
I	II	III	IV	V	VI	VII	VIII	IX	X	XI	XII
1											
2											
3											

**Annexure – 9**

Name of the corporate debtor: .....

Date of commencement of PPIRP:.....

List of creditors as on: .....

**List of other creditors (Other than financial creditors and operational creditors)**

(Amount in ₹)

Sl.	Name	Identi	Details of claim	Amount	Amount	Remar

No.	of credit or	cation No.	Amount of claim	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party.	of conting ent claim	of any mutual dues, that may be set- off	ks, if any
I	II	III	IV	V	VI	VII	VIII	IX	X	XI
1										
2										
3										

**FORM P11**  
**INVITATION FOR RESOLUTION PLANS**  
*(Under regulation 43 of the Insolvency and Bankruptcy (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

<b>RELEVANT PARTICULARS</b>		
<b>I</b>	<b>II</b>	<b>III</b>
1	Name of the corporate debtor	
2	Former name(s), if changed in last two years	
3	Date of incorporation of corporate debtor	
4	Authority under which corporate debtor is incorporated / registered	
5	Identification number	
6	Address of the registered office and principal office (if any) of corporate debtor	
7	Pre-packaged insolvency commencement date	
8	Date of invitation for resolution plans	
9	Eligibility for resolution applicants	
10	Norms of ineligibility applicable under section 29A	
11	Basis for evaluation (including details related to significant improvement and tick size)	
12	Manner of obtaining 'invitation of resolution plan', basis for evaluation (including details related to significant improvement and tick size), information memorandum and further information	
13	Last date for submission of resolution plans	
14	Manner of submitting resolution plans to resolution professional	
15	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	
16	Name and registration number of the resolution professional	
17	Name, address and e-email of the resolution professional, as registered with the Board	
18	Address and email to be used for correspondence with the resolution professional	
19	Further details are available at or with	
20	Date of publication of Form	

(Signature)  
Name of the resolution professional  
Registration number  
Registered address

Date:  
Place:

**FORM P12  
COMPLIANCE CERTIFICATE**

*(Under regulation 49 (1) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

I, [Name of the resolution professional], am the resolution professional for the pre-packaged insolvency resolution process (PPIRP) of [name of the corporate debtor].

2. The details of the pre-packaged insolvency resolution process -

<b>Sl. No.</b>	<b>Particulars</b>	<b>Description</b>
<b>I</b>	<b>II</b>	<b>III</b>
1	Name of the corporate debtor	
2	Date of commencement of PPIRP	
3	Date of appointment of resolution professional	
4	Date of publication of public announcement	
5	Date of constitution of committee	
6	Date of first meeting of committee	
7	Date of appointment of registered valuers	
8	Date of submission of base resolution plan	
9	Date of invitation of resolution plans from third party resolution applicant, if applicable	
10	Date of inviting corporate debtor to improve its resolution plan, if applicable	
11	Date of issue of invitation for resolution plan (if applicable)	
12	Last date of submission of resolution plan	
13	Date of approval of resolution plan by committee	
14	Date of filing of resolution plan with Adjudicating Authority	
15	Date of expiry of one hundred and twenty days of PPIRP	
16	Fair value	
17	Liquidation value	
18	Number of meetings of committee held	

3. I have examined the resolution plan received from corporate debtor/third party resolution applicant (.....) and approved by the committee of [Name of the corporate debtor].

4. I hereby certify that-

- a. the said resolution plan complies with all the provisions of the Insolvency and Bankruptcy Code 2016 (Code), the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021 and does not contravene any of the provisions of the law for the time being in force.
- b. the corporate debtor/third party resolution applicant (.....) has submitted an affidavit pursuant to section 30(1) of the Code confirming its eligibility under section 29A of the Code to submit resolution plan. The contents of the said affidavit are in order.

- c. the said resolution plan has been approved by the committee in accordance with the provisions of the Code and the Regulations made thereunder. The resolution plan has been approved by [state the number of votes by which resolution plan was approved by committee] % of voting share of financial creditors after considering its feasibility and viability and other requirements specified by the PPIRP Regulations.
- d. the voting was held in the meeting of the committee on [state the date of meeting] where all the members of the committee were present.

or

I sought vote of members of the committee by electronic voting system which was kept open at least for 24/48 hours.

*{strike off the part which is not relevant}*

5. The list of financial creditors of the [name of CD] being members of the committee and distribution of voting share among them

Sl. No.	Name of creditor	Voting share (%)	Voting for resolution plan (voted for / dissented / abstained)
I	II	III	IV
1			
2			
3			

6. The resolution plan includes a statement under regulation 45 of the regulations as to how it has dealt with the interests of all stakeholders in compliance with the Code and Regulations made thereunder.

7. The amounts provided for the stakeholders under the resolution plan

(Amount in Rs. lakh)

Sl. No.	Category of stakeholder*	Sub-category of stakeholder	Amount of claim	Amount admitted	Amount provided under the plan#	Amount provided to the amount claimed (%)
I	II	III	IV	V	VI	VII
1	Secured Financial Creditors	(a) Creditors not having a right to vote under sub-section (2) of section 21				

		(b) Other than (a) above - (i) who did not vote in favour of the resolution plan (ii) who voted in favour of the resolution plan				
		Total[(a) + (b)]				
2	Unsecured Financial Creditors	(a) Creditors not having a right to vote under sub-section (2) of section 21				
		(b) Other than (a) above - (i) who did not vote in favour of the resolution plan (ii) who voted in favour of the resolution plan				
		Total[(a) + (b)]				
3	Operational Creditors	(a) Related Party of Corporate Debtor				
		(b) Other than (a) above - (i) Government (ii) Workmen (iii) Employees (iv) .....				
		Total[(a) + (b)]				
4	Other debts and dues					
Grand Total						

\*If there are sub-categories in a category, please add rows for each sub-category.

# Amount provided over time under the resolution plan and includes estimated value of non-cash components. It is not Net Present Value.

8. The interests of existing shareholders have been altered by the resolution plan

Sl. No.	Category of shareholder	No. of shares held before PPIRP	No. of shares held after the PPIRP	Voting share (%) held before PPIRP	Voting share (%) held after PPIRP
I	II	III	IV	V	VI
1	Equity				
2	Preference				
3					

9. The compliance of the resolution plan

Section of the Code / regulation No.	Requirement with respect to resolution plan	Clause of resolution plan	Compliance (Yes / No)
I	II	III	IV
section 29A	Whether the resolution applicant is eligible to submit resolution plan as per final list of Resolution Professional or Order, if any, of the Adjudicating Authority. (whereas applicable)		
section 30(1c)	Whether the Resolution Applicant has submitted an affidavit stating that it is eligible. (if applicable)		
section 30(2)	Whether the resolution plan- (a) provides for the payment of insolvency resolution process costs; (b) provides for the payment to the operational creditors; (c) provides for the payment to the financial creditors who did not vote in favour of the resolution plan; (d) provides for the management of the affairs of the corporate debtor; (e) provides for the implementation and supervision of the resolution plan; (f) contravenes any of the provisions of the law for the time being in force.		
section 54K (4) or (12) and regulation 45	Whether the resolution plan- (a) is feasible and viable, according to the committee; (b) has been approved by the committee with 66% voting share.		
section 31(1)	Whether the resolution plan has provisions for its effective implementation plan, according to the committee.		
regulation 41	Whether the resolution professional has made a determination under regulation 41, before the forty fifth day of the insolvency commencement date, under intimation to the Board.		
regulation 45(5)	Whether the amount due to the operational creditors under the resolution plan has been given priority in payment over financial creditors.		
regulation 45(4)	Whether the resolution plan includes a statement as to how it has dealt with the interests of all stakeholders.		
regulation 45(1)	(i) Whether the Resolution Applicant or any of its related parties has failed to implement or contributed to the failure of implementation of any resolution plan approved under the Code. (ii) If so, whether the Resolution Applicant has submitted the statement giving details of such non-implementation.		
regulation 45(2)	Whether the resolution plan provides for - (a) the term of the plan and its implementation schedule;		

	(b) the management and control of the business of the corporate debtor during its term; (c) adequate means for supervising its implementation.		
regulation 45(3)	Whether the resolution plan demonstrates that – (a) it addresses the cause of default; (b) it is feasible and viable; (c) it has provisions for its effective implementation; (d) it has provisions for approvals required and the timeline for the same; (e) the resolution applicant has the capability to implement the resolution plan.		
regulation 41(3)	Whether the RP has filed applications in respect of transactions observed, found or determined by him.		
regulation 43(5)	Provide details of performance security received, as referred to in sub-regulation (5) of regulation 43.		
section 54K	Where the base resolution plan has been approved by committee,- (i) whether such resolution plan provides for impairment of any claims owed by the corporate debtor; (ii) if the base resolution plan provides for impairment of any claims owed by the corporate debtor, whether the such resolution plan provides for dilution of promoter shareholding or voting or control rights in the corporate debtor. If no, has the committee recorded the reasons for the same prior to approval of such base plan.		

10. The time frame proposed for obtaining relevant approvals

Sl. No.	Nature of approval	Name of applicable law	Name of authority who will grant approval	When to be obtained
I	II	III	IV	V
1				
2				
3				

11. The resolution plan is not subject to any contingency; or the resolution plan is subject to the following contingencies (Elaborate the contingencies):-

- i.....
- ii.....

12. Following are the deviations / non-compliances of the provisions of the Insolvency and Bankruptcy Code, 2016, Regulations made, or Circulars issued thereunder (If any deviation/ non-compliances were observed, please state the details and reasons for the same):-

Sl. No.	Deviation/Non-compliance observed	Section of the Code / regulation No. / circular No.	Reasons	Whether rectified or not
I	II	III	IV	V
1				
2				
3				

13. The resolution plan is being filed ..... days before the expiry of the period of PPIRP.

14. Provide details of section 66 or avoidance application filed / pending, if any.

Sl. No.	Type of transaction	Date of filing with Adjudicating Authority	Date of order of the Adjudicating Authority	Brief of the order
I	II	III	IV	V
1	Preferential transactions under section 43			
2	Undervalued transactions under section 45			
3	Extortionate credit transactions under section 50			
4	Fraudulent transactions under section 66			

15. I (name of resolution professional) hereby certify that the contents of this certificate are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

(Signature)

Name of the resolution professional:

IP Registration No:

Address as registered with the Board:

Email Id as registered with the Board:

AA: Adjudicating Authority; Committee: Committee of Creditors; IFRP: Invitation for Resolution Plan; IM: Information Memorandum; PPIRP: Pre-packaged insolvency resolution process; RA: Resolution Applicant; RP: Resolution Professional.

**FORM P13**  
**APPLICATION FOR TERMINATION OF PRE-PACKAGED INSOLVENCY**  
**RESOLUTION PROCESS**

*(Under regulation 49(4) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

[Date]

To  
The Adjudicating Authority  
[ \_\_\_\_\_ Bench]

From  
[Name of the insolvency professional]  
[Registration number of the insolvency professional]  
[Registered address of the insolvency professional]  
In the matter of [name of the corporate debtor]

**Subject:** Termination of pre-packaged insolvency resolution process of [name of corporate debtor]

Madam/Sir,

The [name of the corporate debtor], had filed an application bearing [particulars of application, having, [diary number/ case number] on [date of filing] before the Adjudicating Authority under [under section 54C,] of the Insolvency and Bankruptcy Code, 2016. The said application was admitted by the Adjudicating Authority on [date] bearing [case number].

2. The committee of creditors has, in its meeting held on \_\_\_\_\_, decided to terminate the aforementioned pre-packaged insolvency resolution process filed by the [name of the corporate debtor] under sub-section (2) of section 54N.

OR

No resolution plan was submitted within the period permitted for approval of resolution plan under sub-section (3) of section 54D.

OR

The resolution plan selected under sub-section (11) of section 54K has not been approved by the committee of creditors under sub-section (12) of section 54K  
{*strike off the part which is not relevant*}

3. I hereby attach the report of termination of the pre-packaged insolvency resolution process.

(Signature)  
Name of the resolution professional:  
IP Registration No:  
Address as registered with the Board:  
Email Id as registered with the Board:

Date:

Place:

**FORM P14**  
**APPLICATION FOR VESTING MANAGEMENT WITH RESOLUTION**  
**PROFESSIONAL**

*(Under regulation 51 of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)*

[Date]

To  
The Adjudicating Authority  
( \_\_\_\_\_ Bench)

From [Name of the insolvency professional]  
[Registration number of the insolvency professional]  
[Registered address of the insolvency professional]  
In the matter of [name of the corporate debtor]

**Subject:** Vesting of management of [name of corporate debtor] with resolution professional.

Madam/Sir,

[Name of the corporate debtor], had filed an application bearing [particulars of application, having, diary number/ case number] on [date of filing] before the Adjudicating Authority under [under section 54C,] of the Insolvency and Bankruptcy Code, 2016 (Code). The said application was admitted by the Adjudicating Authority on [date] bearing [case number].

2. The committee of creditors has, in its meeting held on \_\_\_\_\_, decided to vest the management of the [Name of the Corporate Debtor] with the resolution professional under section 54J of the Code for the following reason(s):-

a.

b.

3. I hereby attach the minutes of the meeting of committee of creditors held on \_\_\_\_\_.

(Signature)

Name of the Resolution Professional:

IP Registration No:

Address as registered with the Board:

Email Id as registered with the Board:

Date:

Place:

\*\*\*\*\*